

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN BENCH, CHENNAI**

IN

ORIGINAL APPLICATION NO 12/2020 (SZ)

**Tribunal on its own motion
Suo Motu based on the news
item in Mathrubhumi, Malayalam
Newspaper dt: 19.01.2020,,
"The removal of debris in Maradu not
according to Norms – National Green Tribunal" : Applicant(s)**

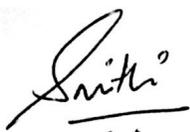
Verses

The Chief Secretary, Kerala & others : Respondent(s)

VOLUME 1

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Dated this the 14th day of November 2022

Adv. Rema Smrithi,
ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT **No 2**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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The Chief Secretary, Kerala & others : Respondent(s)

**REPORT FILED BY THE CHIEF ENVIRONMENTAL ENGINEER, REGIONAL
OFFICE, ERNAKULAM FOR AND ON BEHALF OF THE KERALA STATE
POLLUTION CONTROL BOARD**

Dated this the 14th day of November 2022

**Adv. Rema Smrithi,
ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT**

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**REPORT FILED BY THE CHIEF ENVIRONMENTAL ENGINEER,
REGIONAL OFFICE, ERNAKULAM FOR AND ON BEHALF OF
THE KERALA STATE POLLUTION CONTROL BOARD**

I, Baburajan P K, 52 years, S/o. Late P A Kuttappan, now working as the Chief Environmental Engineer, Regional Office, Kerala State Pollution Control Board, Ernakulam. I am competent to and duly authorized to represent the Board.

I know the facts and circumstances of the cases. The factual submissions made hereunder are true and correct to the best of my knowledge, information and belief. In these circumstances, it is just and necessary that this Hon'ble Tribunal may be pleased to accept the accompanying report on file and it is so humbly prayed in the interests of justice in this case.

1. I may humbly submit that the Secretary, Maradu municipality was directed to ensure the disposal of demolition waste without causing any damage to the environment and to submit a detailed action plan for the management of waste generated during the demolition as stipulated in the Construction and Demolition Waste Management Rules, 2016 well before the demolition date, i.e; on 07.09.2019. A copy of the letter from the Environmental Engineer and its translation is produced herewith and marked




BABURAJAN P.K.
Chief Environmental Engineer

as **Annexure 1**. Also the Board had given instruction on 29.10.2019 to obtain authorisation of the Board under Construction and Demolition Waste management Rules,2016 for handling and disposal of the salvages and debris generated during the demolition activity. A copy of the letter is produced herewith and marked as **Annexure 2**. The expression of interest invited by the Maradu municipality for removal of debris included a condition that “The agency shall submit a brief plan mentioning the methodology of usage of debris ie, percentage of recycling and percentage of land filling” as conveyed by the then Environmental Engineer, Mini Mary Sam ,who was also a member of the Technical Committee constituted for the demolition of the flats. A copy of the expression of interest invited by the Maradu Municipality is produced herewith and marked as **Annexure 3**.

2. It is also submitted that after the demolition of flats, Board had issued another letter to the Secretary,Maradu Municipality on 13.01.2020 directing to coordinate the activities strictly as per the Construction and demolition waste Management rules,2016. A copy of the letter issued by the Chief Environmental Engineer is produced herewith and marked as **Annexure 4**.

3. It is also submitted that the Board had conducted frequent inspections to the demolition sites to verify the progress of debris removal and to ensure that no pollution problems are occurring to the nearby residents. Based on the inspection conducted on 16.01.2020, the following suggestions were issued to the Secretary, Maradu Municipality on 17.01.2020.

- a. Continuous usage of jet type water sprinklers are to be practiced to get equivalent to rain over the accumulated debris.
- b. CCTV shall be installed at strategic points to ensure that activities are continuously going on and sprinklers are operated continuously.
- c. Ambient air monitoring will be done to ensure that air pollution is under control.
- d. Sound level will be checked to ensure that no residents are experiencing sound levels in exceedance of the standards stipulated by the Board.
- e. Lorries transferring debris shall be properly enclosed using proper covering sheets.
- f. Periodical wetting of entire roads near to residential buildings up to Highway shall be practiced.



- g. Action plans for Debris removal shall be prepared and practiced immediately.
- h. Sufficient storage spaces shall be earmarked and the methods proposed for the processing, units which are engaged for the processing as per the relevant provisions of the Construction and Demolition Waste Management Rules 2016 shall be intimated.

A copy of the letter issued to the Secretary, Maradu Municipality is produced herewith and marked as **Annexure 5**. The sites were again inspected by the Board Officials on 25.01.2020 and noticed that the Municipality has not completed the modification suggested by the Board and again Board had issued a letter to the Secretary, Maradu Municipality on 28.01.2020. A copy of the letter is produced herewith and marked as **Annexure 6**. It is also to be noted that as per the decision taken during the State Level Monitoring Committee (SLMC) Meeting convened on 24.01.2020 and based on the Inspection findings, the following instruction were given to the Secretary, Maradu Municipality on 01.02.2020.

- a. Instead of hoses, water sprinklers should be used for dust suppression till the debris are removed completely.
- b. CCTV cameras shall be installed at strategic points to make the monitoring process effective.
- c. Ensure that all the construction and demolition waste are transported in covered vehicles only. If this direction is violated steps shall be taken to get the vehicle seized by the authorities concerned.
- d. Ensure that adequate number of vehicles are made available for the transportation of waste from the site.
- e. The roads adjacent to the demolition site along which the debris are being transported, shall be wetted as often as required to avoid spreading of dust emanating from the spill overs.
- f. The possibility of leasing land for setting up Construction and demolition waste processing plant shall be explored.
- g. The leachate arising on account of water sprinkling over the debris should be collected and filtered, and only thereafter the same be allowed to percolate through ground.



- h. Water contaminated with cement dust and other particles shall not reach the nearby water bodies under any eventuality.
- i. Covering a height of 35 feet using metal barriers shall be provided around all demolition sites till the debris are removed completely.

4. Maradu Municipality had entered into a contract with a bidder for removing the debris generated with the conditions that the agency should not use the debris for any illegal activities like filling wet land, paddy fields or water retaining area. On receiving the contract, the contractor had submitted a plan regarding the utilization of the debris. In response to the above directions, M/s.Prompt enterprises,the firm which obtained contract for the removal of debris from the demolition sites has submitted authorisation application for the processing plant and the debris removal and utilisation plan to the Board on 18.01.2020. The plan included the installation of Rubble Master RM 80(a mobile crusher which can downsize the debris to 6mm,12mm aggregate and M Sand) in Kumbalam Panchayath, processing at Chundamala Granites, an existing crusher operating with the Consent to Operate of the Board and utilisation for filling the dry land,basement filling and road formation. But they could not transfer the debris to the site at Kumbalam for downsizing the debris to 6mm,12mm aggregate and M Sand ,reported to be due to public protest.

5. It is submitted that the Board officials had conducted inspections in the four demolition sites and effectively monitored to minimise the nuisance to the nearby residents during the transfer of materials. KSPCB had conducted Ambient Air Quality Monitoring for 36 days and taken 111 samples. Out of these 111 samples, only 4/111 have been found having PM₁₀ concentration higher than the prescribed limit of 100 microgram/m³ and 53/111 samples have been found having PM_{2.5} concentration higher than 60 microgram/m³. Sound monitoring have been carried out by KSPCB for 18 days at a distance of 1m outside the boundary. Out of which only two values having readings of 75.9 dB(A) and 75.8 dB(A), higher than the prescribed limit of 75 dB(A) specified in the guidelines. The Ambient Air Quality Monitoring data and the Sound monitoring data is produced herewith and marked as **Annexure 7 and Annexure 8** respectively. Also conducted inspection at certain disposal sites at Maalikapeedika, Varapuzha,

Madavana, Irumpanam, Palluruthy etc. and found that the waste was used for land development, sub surface road filling etc. and they had not been used for any illegal activities. Board officials had also conducted inspection in M/s. Chundamala Granites to verify the action taken report and at that time 15 load of debris had been transferred to that site. Board had issued authorisation to the agency who obtained contract for the removal of debris from the demolition site on 28.01.2020 to set up and operate 500Tonnes/day of construction and demolition waste processing facility, but no material was transferred to that site pointing out some complaints from local people.

6. It may also be noted that the Joint Committee constituted by this tribunal as per the order dated 22.01.2020 has prepared an action plan on 10.02.2020 based on the direction of the Hon'ble State Level Monitoring Committee in the first committee meeting held on 03.02.2020 and monitored the progress of the debris removal from the demolition sites.

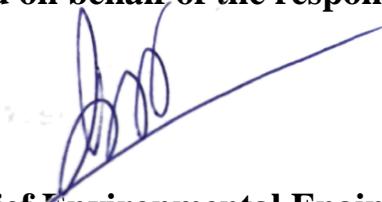
7. It is respectfully submitted that the contractor had transferred all the debris from the demolition sites and managed the debris without harm to the environment and the same was verified by the committee and Board officials even though the Municipality or the service provider had not submitted any action plan to the Board prior to demolition.

All the facts stated above are true to the best of my knowledge, information and belief.

Dated this the 14th day of November 2022.



For and on behalf of the respondent


Chief Environmental Engineer
BABURAJAN P.K.
Chief Environmental Engineer

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VOLUME 2

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Dated this the 14th day of November 2022

Adv. Rema Smrithi,
ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT

KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE - I, COCHIN-682 020
DESPATCHED ON 07/09/19/19

Annexure -1

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KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE I, GANDHI NAGAR, ERNAKULAM - 682 020
www.keralapcb.org

“ഭരണഭാഷ- മാതൃഭാഷ”

പിസിബി/ഇകെഎം/ഡിഒ-1/ ജിഇൻ-08/18

തീയതി: 07.09.2019

പ്രേക്ഷിത

എൻവയൺമെൻറൽ എഞ്ചിനീയർ
ജില്ലാ ഓഫീസ്-1
എറണാകുളം

സ്വീകർത്താവ്

സെക്രട്ടറി
മരട് മുനിസിപ്പാലിറ്റി
എറണാകുളം

സർ,

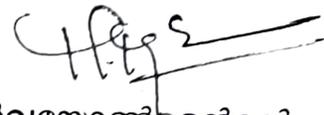
വിഷയം:- ബഹുമാനപ്പെട്ട സുപ്രീം കോടതിയുടെ ഉത്തരവ് പ്രകാരം മരട് മുനിസിപ്പാലിറ്റിയുടെ പരിധിയിൽ വരുന്ന അഞ്ച് ഫ്ലാറ്റ് സമുച്ചയങ്ങൾ പൊളിച്ചുമാറ്റുന്നത് - സംബന്ധിച്ച്.

സൂചന:- 06.08.2019 തീയതിയിൽ മലിനീകരണ നിയന്ത്രണ ബോർഡ് ഉദ്യോഗസ്ഥർ നടത്തിയ പരിശോധന.

മരട് മുനിസിപ്പാലിറ്റി യുടെ പരിധിയിൽ വരുന്ന അഞ്ച് ഫ്ലാറ്റ് സമുച്ചയങ്ങൾ ബഹുമാനപ്പെട്ട സുപ്രീം കോടതി അടിയന്തിരമായി പൊളിച്ചു നീക്കുവാൻ ഉത്തരവ് നൽകിയതായി മനസിലാക്കുന്നു. ഈ സാഹചര്യത്തിൽ പ്രസ്തുത പൊളിക്കൽ പ്രക്രിയ സുഷ്ടിപ്പെടുത്തുന്ന Demolishing waste പരിസ്ഥിതിയ്ക്ക് യാതൊരു ദോഷവുമില്ലാതെ നിർമ്മാർജ്ജനം ചെയ്യപ്പെടുന്നുവെന്ന് ഉറപ്പുവരുത്തേണ്ടതാണ്. 2016 ലെ Construction and Demolishing Waste Rules പ്രകാരം, ഒരു പ്രൊജക്ടിനുവേണ്ടി ഒരു ദിവസം 20 ടൺ അല്ലെങ്കിൽ ഒരു മാസം 300 ടൺ വേയ്സ്റ്റ് ഉണ്ടാക്കുന്ന ഏതൊരാളും, ആ മാലിന്യങ്ങൾ കോൺക്രീറ്റ്, മണ്ണ്, സ്റ്റീൽ, തടി, പ്ലാസ്റ്റിക്, ഇഷ്ടിക, മോർട്ടാർ എന്നിവയായി തരംതിരിക്കേണ്ടതാണ്. ആയതിന് ഒരു വേയ്സ്റ്റ് മാനേജ്മെന്റ് പ്ലാൻ ഉണ്ടാക്കി തദ്ദേശസ്വയംഭരണ സ്ഥാപനത്തിന്റെ അനുമതി കരസ്ഥമാക്കേണ്ടതാണ്. ഇങ്ങനെ തരംതിരിച്ച മാലിന്യങ്ങൾ പൊളിക്കുന്ന സ്ഥലത്തോ അല്ലെങ്കിൽ തദ്ദേശസ്വയംഭരണ സ്ഥാപനങ്ങൾ ഒരുക്കിയിട്ടുള്ള കളക്ഷൻ സെന്ററിലോ സൂക്ഷിക്കേണ്ടതാണ്. ആയത് പ്ലാനിൽ നിർദ്ദേശിച്ചിരിക്കുന്ന പ്രകാരം നിർമ്മാർജ്ജനം ചെയ്യേണ്ടതുമാണ്.

തദ്ദേശ സ്വയംഭരണ സ്ഥാപനം Waste Generator ക്കിന്നും Waste Generator and Management ന്റെ വിശദമായ പദ്ധതി സമർപ്പിക്കുവാൻ ആവശ്യപ്പെടുകയും, അംഗീകരിച്ച പദ്ധതി പ്രകാരം സുരക്ഷിതമായി നിർമ്മാർജ്ജനം ചെയ്യുവാൻ വേണ്ടി നടപടി സ്വീകരിക്കുവാനുമാണ് വ്യവസ്ഥ ചെയ്തിരിക്കുന്നത്. ആയതിനാൽ ഇതുമായി ബന്ധപ്പെട്ട നിയമങ്ങൾ പാലിക്കുന്നതിന് സ്വീകരിക്കുവാൻ ഉദ്ദേശിക്കുന്ന നടപടികൾ അടിയന്തരമായി ഈ ഓഫീസിൽ റിപ്പോർട്ട് ചെയ്യുവാൻ ഇതിനാൽ നിർദ്ദേശിച്ചുകൊള്ളുന്നു.

വിശ്വസ്തതയോടെ,



എൻവയോൺമെന്റൽ എൻജിനീയർ

പകർപ്പ്:-

1. ജില്ലാ കളക്ടർ
കളക്ട്രേറ്റ്
കാക്കനാട്
എറണാകുളം
2. മെമ്പർ സെക്രട്ടറി
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
പട്ടം. പി.ഒ
തിരുവനന്തപുരം- 695 004
3. ചീഫ് എൻവയൺമെന്റൽ എഞ്ചിനീയർ
മേഖലാ ഓഫീസ്
എറണാകുളം

Annexure 1- Translation

PCB/ EKM/DO-1/GEN-08/18

Date :07.09.2019

From

The Environmental Engineer,
District Office-1,Ernakulam

To

The Secretary
District Office-2, Maradu Municipality
Ernakulam

Sub: Demolition of 5 flat complexes under the jurisdiction of the Maradu Municipality as per the order of Hon'ble Supreme Court -reg.

Ref: Inspection conducted by the Board officials on 06.08.2019

Sir,

It is understood that the Hon'ble Supreme Court has ordered immediate demolition of buildings (5flats) under the jurisdiction of the Maradu Municipality. In this case it should be ensured that the demolition waste generated by the said demolition process should be disposed of without any harm to the environment. According to the Construction and Demolition Waste rules, 2016 anyone who generates 20 tonnes of waste per day or 300 tonnes per month for a project, should categorise the waste into concrete, soil , steel, wood, plastic, brick and mortar. For this a waste management plan should be prepared and must obtain permission from the local authority. Such sorted waste should be kept at the demolition site or at the collection centre setup by the local self government bodies. It should be disposed as prescribed in the plan. It has been stipulated that the local self government bodies should take necessary steps for obtaining the details of the waste generated and management from the waste generators and

should take action for safe disposal of waste . Therefore, it is hereby directed to report the steps to be taken to comply with the relevant laws to this office immediately.

Yours faithfully

ENVIRONMENTAL ENGINEER

Copy to:-

1. The District Collector,
Collectorate, Kakkanad
Ernakulam
2. Member Secreatary
Kerala State Pollution Control Board
Pattom P.O.
Thiruvananthapuram-695004
3. Chief Environmental Engineer
Regional Office
Ernakulam

KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE-1, COCHIN-682 020

DESPATCHED ON 30.10.19



KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE I, GANDHI NAGAR, ERNAKULAM - 682 020
www.keralapcb.org

No: PCB/EKM/DO-1/GEN- 08/18

29.10.2019

From

The Environmental Engineer
District Office-1
Ernakulam

To

The Secretary
Maradu Municipality
Ernakulam

Sir,

Sub:- Obtaining Authorization of the board under Construction and Demolition Waste Management Rules, 2016 for demolition of the flat as per the order of Hon'ble Supreme court – reg.

With reference to the subject matter, authorization of the board has to be obtained by the local body or the bidder appointed for demolishing the flats for handling and disposing the salvages and debris. The application has to be submitted in form no.1 along with the details of tools, machinery etc planning to be used for separating the steel from the concrete. The Proposed dust mitigation measures shall also be submitted along with the application. (Copy of the application is attached).

Yours faithfully,

ENVIRONMENTAL ENGINEER

Encl:- As above

Copy to :-

1. The Chairman
Head office,
Thiruvananthapuram
2. The Chief Environmental Engineer,
Regional Office,
Ernakulam

INVITATION OF EXPRESSION OF INTEREST

Inviting Expression of interest from contractor/ Agency for removal of debris of 4 multistoried framed RCC structure demolished in Maradu Municipality

Scope of work: The scope of the services of the contractor/ Agency will include:

- The debris of the 4 buildings(5 tower)should be removed from the site and properly disposed / recycled
- The debris include large size concrete chunks,brick,solid block,debris etc
- It is the scope of the Agency/Contractor to break the aggregate to the suitable size if required for transportation.
- The Agency/Contractor should have arrangementsforbarricading, alltools, safety equipments & precaution of workers at site.
- The Agency/Contractor should have dry land for disposal of the mentioned work not less than one acres and should have vehicle not less than 50 numbers and other necessary equipments with leaseagreement or their own.
- The agency should not use the debris for any illegal activities like filling wetland , paddy fields or water retaining areas.
- Approximate total quantity of RCC, solid blocks, brick for each building is Alfa ventures =Tower(A+B)=21400 t , Jain building= 26400 t , Holy faith H2O=21450 t, Golden Kayaloram = 7100t. (TOTAL=76350 T)
- The site should be totally cleaned free from all debrisby the agency.

Manner of Submission:

- Interested Agencies/ Contractor having suitable dry land for disposal of the mentioned work not less than one acres and should have vehicle not less than 50 nos and other necessary equipments with lease agreement or their own will only be considered for short listing. Interested Agency shall submit their EOI giving the following details:
 - The profile of the Agency.
 - The copy of the rating
 - The audited financial statements of the Agency for the last three years.

- The experience list / reference list of their technical capabilities indicating their qualifications to perform similar work, description of similar assignment completed successfully in their own capacity
- The agency shall submit a brief plan mentioning the methodology of usage of the debris ie, percentage of recycling & percentage of land filling
- The document back ups for dry land agency can hold on its own or on lease and number of trucks shall be submitted along with EOI.
- The agency shall submit the possession certificate,tax receipt of dry land of their own/lease,details of number of vehicles for transportation they have own/lease
- The timeline required for clearing debris shall be mentioned in the EOI.

The Agency's strengths will be compared on the dry land they owns/ facility for recycling , number of transportation vehicles, machines,manpower,etc

Evaluation Criteria

The selection process for the Agency will be as below.

1. Short listing based on the eligibility criteria on receipt of EOI.
 2. Short listed Agencies will have to present the technical specifications and technical bidding documents based on the requirement of the site before a Selection Committee appointed by the Competent Authority
 3. Financial Bid js not part of this EOI. Financial bid will be called from the eligible bidders through separate RFP
- Completion Period

The project shall be completed within a span of 1(one) months after the award of the contract to the agency entrusted for the work.

Subject to the terms & conditions stipulated herein above, the interested agencies may send their Expression of Interests (EOI) in sealed envelope super scribed "Selection & appointment of contractor/ Agency for Debris removal of 5 multistoried framed RCC structure in Maradu Municipality , Cochin , Kerala " and should reach by 17.00 hours on or before 6/11/2019 in registered post in favor of Secretary Maradu Municipality.

It may also be noted that all the Expression of Interests (EOI) received after the above referred stipulated time and date shall be rejected forthwith.

Secretary,

Maradu municipality


 MUNICIPAL SECRETARY
 MARADU MUNICIPALITY

KRL Rd, Kundannoor, Maradu, Ernakulam, Kerala 682304



7/11/19/2020
Phone: 0484-2207783 - 88
Fax: 0484-2207782
E-mail: ppcb@kerala.gov.in

Annexure -4

KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, GANDHI NAGAR, ERNAKULAM - 682 020
www.keralapcb.org

File No. PCB/RO-EKM/ GEN- 180/18

Date: 13.01.2020

From
The Chief Environmental Engineer

To
The Secretary
Maradu Municipality

Sub:- Construction & Demolition Waste Management Rules 2016- reg:-

Sir,

As per the order of the Hon'ble Supreme Court, the flats situated in Maradu Municipality were demolished on 11.01.2020 and 12.01.2020. A special team comprising of Engineers from Pollution Control Board inspected the demolition sites and have found out that the dust particles have been deposited in the surrounding areas of the site. Several complaints regarding the dust particles from the debris have been obtained at the office. It was understood that no control measures such as water sprinkling, enclosure were provided at the demolished sites, which have resulted in high air pollution in the area. In this regard, the debris from the demolished sites has to be immediately removed as per the C& D Rules 2016 and also, an action plan & action taken report has to be submitted to this office in regular basis. Also, due consideration has to be given to remove the debris of Alpha Serene which has fallen into the lake after discussing with concerned departments. As there is sufficient availability of water in these areas, it is presumed that there would not be any difficulty in controlling the dust particles.

As per the decision taken by the Technical Committee, sufficient number of workers have to be engaged in the work of removal of dust from neighbouring houses. Also necessary step has to be taken to provide jet type sprinklers to ensure no further dust emanation. Please report the action taken in the above said directions immediately.

Yours faithfully,


Chief Environmental Engineer

Annexure 5

Annexure D

CEE 0484 2207782
Phone 0484 - 2207783 - 86
Fax 0484 - 2207782
e-mail pcbroekm@gmail.com

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13/1/2020



KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, LANDHINAGAR, ERNAKULAM - 682 020

www.keratapcb.org

File No. PCB/RO-EKM/GEN- 180/18

Date: 17.01.2020

From

The Chief Environmental Engineer

To

The Secretary
Maradu Municipality

Sub:- Demolition Activities completed - Five number of Flats at Maradu-Reg:-

Ref:-1. This Office Letter of even Number dated 13.01.2020

Sir,

Please recall the intimation given on 16.01.2020 regarding surprise inspection conducted at sites where construction debris are accumulated after demolition activities as per the directions of the Hon'ble Supreme Court. Though the demolition activities are carried out successfully, the dust emanations from the waste deposit are severe and complaints are being received regularly from nearby residents. During inspection it was also observed that the steel reinforcement inside partially demolished columns and beams are being removed using breakers mounted on JCB type earth movers. Sound levels also are observed in exceeding concentrations and shall be addressed immediately. It was also informed by the contractors who are engaged for steel removal that some residents very close to these sites, especially near to Alfa Serene are being evacuated. On observing the activities going on there following action plans are suggested

1. Continuous usage of jet type water sprinklers are to be practiced to get equivalent to rain over the accumulated debris.
2. CCTV shall be installed at strategic points to ensure that activities are continuously going on and sprinklers are operated continuously.
3. Ambient air monitoring will be done to ensure that air pollution is under control

4. Sound level will be checked to ensure that no residents are experiencing sound levels in exceedance of the standards stipulated by the Board.
5. Lorries transferring debris shall be properly enclosed using proper covering sheets.
6. Periodical wetting of entire roads near to residential buildings up to Highway shall be practiced
7. Action plans for Debris removal shall be prepared and practiced immediately.
8. Sufficient storage spaces shall be earmarked and the methods proposed for the processing, units which are engaged for the processing as per the relevant provisions of the Construction and Demolition Waste Management Rules 2016 shall be intimated.

It may be noted that a letter was already issued vide reference cited asking about your completed actions and future plans on the implementation of relevant provisions of Construction and Demolition Waste Management Rules 2016 with special reference to mentioned demolition activities. It was also understood that the contractor engaged for the removal of debris has lot of confusions on the safe disposal of debris viz. consents from different Government departments etc. In these circumstances, you are hereby directed to submit your reply to the letter cited vide reference as well as the illustrated actions suggested by the Board immediately.

Also your attention is invited to the inspection proposed by the Chairman, Hon'ble State Level Monitoring Committee(NGT) at the site on 18.01.2020 at 10.30 AM and you are requested to be present at the site during Chairman's visit.

Yours faithfully

Chief Environmental Engineer

Copy to:

1. The Chairman, State Level Monitoring Committee (NGT)
2. The Member Secretary, Thiruvanahtapuram
3. The District Collector, Ernakulam (For information)
4. The Sub Collector, Fortkochi (For information)
5. The Environmental Engineer, DO-1, Ernakulam. (For accompanying the Chairman)

KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, GANDHI NAGAR, ERNAKULAM - 682 011CEE : 0484 2201182
Phone : 0484 - 2207783 - 86
Fax : 0484 - 2207782
e-mail: pcbroekm@gmail.com

DESPATCHED O/c. 21.1.2020



KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, GANDHI NAGAR, ERNAKULAM - 682 020

www.keralapcb.org

File No. PCB/RO-EKM/GEN- 180 /18

Date: 28.01.2020

From

The Chief Environmental Engineer

To

The Secretary
Maradu Municipality

Sub:- O.A No. 12 of 2020 "Suo Motu Case by NGT- Maradu Flats Demoliton"-
Reg:-

- Ref:- 1. Order dated 22.01.2020 of the Hon'ble NGT in the above mentioned Case.
2. This Office Letters of even Number dated 13.01.2020 & 17.01.2020.

Sir,

In response to the order vide reference cited (1) and the direction given to the undersigned by the Chairman, State Level Monitoring Committee (NGT), the sites where the flats are demolished were inspected on 25.01.2020. Please note that the modifications suggested by the Board towards control of dust / sound pollution are not completed till date. This is in violation of relevant provisions of C&D management rules 2016. The surveillance team available with the office of the undersigned also visited all the sites today to ensure that the directions vide letters dated 13.01.2020 and 17.01.2020 are satisfactorily complied with. But it is regretted to note that you have not taken any earnest steps towards providing sufficient control measures as stipulated in C&D Waste management rules. The lorries carrying steel rods were seen through access roads where no wetting of the surface is seen practiced. Also the local residents complained about the pollution problems due to transportation of debris through lorries during night hours.

It may also be noted that the order cited (1) above is a speaking one directing the State Level Monitoring Committee (NGT) appointed by the Hon'ble

- 2 -

NGT in OA 606/2018 to submit periodical report about the progress of work after evaluating steps taken by the officials responsible for compliance with the rules.

In the circumstances you are here by directed to submit pending reports as per the letters cited (2) within 3 days on the receipt of this intimation.

Yours faithfully

Chief Environmental Engineer

Copy to:

1. The Chairman, State Level Monitoring Committee (NGT)
2. The Member Secretary, Thiruvanahtapuram
3. The District Collector, Ernakulam (For information)
4. The Sub Collector, Fortkochi (For information)
5. The Environmental Engineer, DO-1, Ernakulam (For follow up).

Annexure -7

AMBIENT AIR QUALITY MONITORING RESULTS

SL NO	DATE	PLACE	SPM µg/m ³	PM10 µg/m ³	PM2.5 µg/m ³
1	21.01.2020	JAIN CORAL COVE		41	139
		HOLY FAITH		60	51
2	22.01.2020	HOLY FAITH		40	106
		ALFA SERENE		89	64
3	23.01.2020	GOLDEN KAYALORAM		54	120
4	24.01.2020	ALFA SERENE	170	100	208
		GOLDEN KAYALORAM	203	91	222
5	25.01.2020	JAIN CORAL COVE		38	111
6	05.02.2020	ALFA SERENE	65	35	*
7	06.02.2020	GOLDEN KAYALORAM	60	48	34
8	07.02.2020	GOLDEN KAYALORAM	26	22	102
		HOLY FAITH	74	59	116
		ALFA SERENE	136	77	115
		JAIN CORAL COVE	*	*	41
9	08.02.2020	HOLY FAITH	89	45	79
10	09.02.2020	ALFA SERENE	104	68	61
11	10.02.2020	JAIN CORAL COVE	212	91	19
		HOLY FAITH	90	66	55
		ALFA SERENE	102	67	72
		GOLDEN KAYALORAM	77	60	20
12	11.02.2020	JAIN CORAL COVE	148	106	102
		HOLY FAITH	125	81	115
		ALFA SERENE	139	97	152
		GOLDEN KAYALORAM	112	83	82
13	12.02.2020	JAIN CORAL COVE	159	51	60
		HOLY FAITH	148	86	98
		ALFA SERENE	92	75	160
		GOLDEN KAYALORAM	136	70	93
14	13.02.2020	JAIN CORAL COVE	108	57	64
		HOLY FAITH	79	52	116
		ALFA SERENE	93	54	49
		GOLDEN KAYALORAM	63	44	84
15	14.02.2020	JAIN CORAL COVE	188	83	23
		HOLY FAITH	92	61	88
		ALFA SERENE	73	60	112
		GOLDEN KAYALORAM	105	67	71
16	15.02.2020	JAIN CORAL COVE	111	82	33
		ALFA SERENE	71	50	72
		GOLDEN KAYALORAM	85	82	42
17	16.02.2020	JAIN CORAL COVE	199	81	31
		ALFA SERENE	126	123	35
18	17.02.2020	ALFA SERENE	126	85	96
		GOLDEN KAYALORAM	113	71	69

19	18.02.2020	JAIN CORAL COVE	92	57	45
		HOLY FAITH	19	17	32
		ALFA SERENE	83	67	38
		GOLDEN KAYALORAM	110	61	76
20	19.02.2020	JAIN CORAL COVE	153	98	54
		HOLY FAITH	72	55	101
		ALFA SERENE	136	79	81
		GOLDEN KAYALORAM	126	80	156
21	20.02.2020	JAIN CORAL COVE	138	127	28
		ALFA SERENE	105	82	62
		GOLDEN KAYALORAM	89	69	62
22	21.02.2020	JAIN CORAL COVE	162	54	101
		HOLY FAITH	141	41	69
		ALFA SERENE	62	38	39
		GOLDEN KAYALORAM	77	36	100
23	22.02.2020	JAIN CORAL COVE	112	85	28
		HOLY FAITH	22	11	58
		ALFA SERENE	108	53	19
		GOLDEN KAYALORAM	119	57	29
24	23.02.2020	JAIN CORAL COVE	86	80	61
		ALFA SERENE	64	39	52
		GOLDEN KAYALORAM	68	43	*
25	24.02.2020	JAIN CORAL COVE	162	35	39
		HOLY FAITH	59	44	23
		ALFA SERENE	68	43	17
		GOLDEN KAYALORAM	62	49	30
26	25.02.2020	JAIN CORAL COVE	181	70	34
		HOLY FAITH	75	49	58
		ALFA SERENE	98	56	41
		GOLDEN KAYALORAM	81	52	61
27	26.02.2020	JAIN CORAL COVE	131	68	57
		HOLY FAITH	52	44	53
		ALFA SERENE	59	55	62
		GOLDEN KAYALORAM	68	58	59
28	27.02.2020	JAIN CORAL COVE	191	95	67
		HOLY FAITH	44	17	79
		ALFA SERENE	69	56	68
29	28.02.2020	GOLDEN KAYALORAM	105	84	71
		JAIN CORAL COVE	121	90	30
		HOLY FAITH	66	53	80
		ALFA SERENE	89	66	34
30	29.02.2020	GOLDEN KAYALORAM	51	31	44
		JAIN CORAL COVE	145	57	34
		HOLY FAITH	78	41	40
		ALFA SERENE	60	37	51
31	01.03.2020	JAIN CORAL COVE	117	88	37
		ALFA SERENE	114	85	52

32	02.03.2020	GOLDEN KAYALORAM	69	36	78
		JAIN CORAL COVE	88	52	20
		HOLY FAITH	45	34	83
		ALFA SERENE	39	34	34
33	03.03.2020	GOLDEN KAYALORAM	27	16	26
		JAIN CORAL COVE	41	33	19
		HOLY FAITH	25	21	33
		ALFA SERENE	69	38	25
34	04.03.2020	GOLDEN KAYALORAM	57	41	59
		JAIN CORAL COVE	138	48	36
		HOLY FAITH	37	27	69
		ALFA SERENE	46	39	75
35	05.03.2020	RAIN			
36	06.03.2020	GOLDEN KAYALORAM	23	18	71
		JAIN CORAL COVE	167	79	18
		HOLY FAITH	45	25	66
		ALFA SERENE	31	26	53

SOUND MONITORING DATA

DATE	JAIN CORAL COVE	ALFA SERENE	HOLYFAITH	GOLDEN KAYALORAM
21.01.2020	68.3dB/30m 55.9dB/120m		67.7dB/10m 79.9dB/3m	
22.01.2020		57.8dB/120m 64dB/73m	59.9dB/160m	
23.01.2020				65.8dB/64m 63.4dB/76m
24.01.2020		61.8dB/85m 57.3dB/160m		61.5dB/73m 57.7/165m
25.01.2020	68.5dB/25m 56.5dB/150m			
17.02.2020	70.4dB/5m 55.4dB/60m	75.9dB/1m 60.8dB/100m	60.9dB/50m 66.9dB/6m	60.1dB/100m
18.02.2020	63.0dB/55m	57dB/100m	52.3dB/50m	62.7dB/100m
19.02.2020	60.1dB/80m 74.8dB/5m	70.9dB/1m 66.7dB/100m	56.1dB/50m	58.6dB/100m
20.02.2020	57dB/60m	65.3dB/100m		56.1dB/100m
21.02.2020	67dB/5m 62.2dB/60m	71.2dB/1m 63.1dB/100m	62dB/50m 67.9dB/6m	69 dB/3m 61.1dB/100m
22.02.2020	67.5dB/5m	68.4dB/20m	59.9dB/50m	63.7dB/100m
23.02.2020	75.3dB/2m	64.7dB/18m	60.9dB/20m	62.7dB/100m
24.02.2020	64.3dB/5m	63.8dB/20m	65.3dB/15m	76.4dB/20m
25.02.2020	73.4dB/20m	51.9dB/15m	64.3dB/15m	60.7dB/20m
26.02.2020	77.3dB/1m	64.0dB/1m	71.0dB/1m	66.1dB/1m
27.02.2020	72.4dB/1m	70.1dB/1m	72.8dB/1m	66.4dB/1m
28.02.2020	51.2dB/1m 71.7dB/1m	63.3dB/1m 60.7dB/1m	61.2dB/1m 64.8dB/1m	60.7dB/1m 57.9dB/1m
29.02.2020	73.8dB/1m 57.9dB/1m	64.1dB/1m 65.2dB/1m	58.2dB/1m 62.0dB/1m	67.6dB/1m 68.7dB/1m
01.03.2020		69.5dB/1m		
02.03.2020	72.4dB/1m	69.3dB/1m	67.5dB/1m	67.7dB/1m
03.03.2020	74.1dB/1m	65.9dB/1m	63.2dB/1m	55.6dB/1m
04.03.2020	73.0dB/1m	65.2dB/1m	70dB/1m	62.6dB/1m
06.03.2020	72.2dB/1m	58.8dB/1m	63dB/1m	71.5dB/1m
07.03.2020	71.2dB/1m	60.2dB/1m	63.2dB/1m	68.9dB/1m
08.03.2020	68.9dB/1m	66.2dB/1m	63.6dB/1m	67.5dB/1m
09.03.2020	75.8dB/1m	65.9dB/1m	71.6dB/1m	64dB/1m
11.03.2020	73dB/1m	65.6dB/1m	69.4dB/1m	58.7dB/1m

**BEFORE THE NATIONAL GREEN
TRIBUNAL, SOUTHERN ZONE,
CHENNAI**

OA No.12 of 2020 (SZ)

**Report submitted by the Chief
Environmental Engineer**

**Ms.Rema Smrithi VK
Standing Counsel for KSPCB
Respondent No. 2**

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